

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 847

TO BE ANSWERED ON THE 1ST MARCH, 2016/PHALGUNA 11, 1937 (SAKA)

CENTRAL VICTIM COMPENSATION FUND

847. SHRIMATI KAVITHA KALVAKUNTLA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the aims and objectives of the Central Victim Compensation Fund set up by the Government in 2015; and
- (b) the minimum compensation award for the victims of unfortunate tragedies for their rehabilitation?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): The aims and objectives of Central Victim Compensation Fund (CVCF) are given below:-

- (i) to support and supplement the existing Victim Compensation Schemes notified by States/UT Administrations,
- (ii) to reduce disparity in quantum of compensation amount notified by different States/ UTs for victims of similar crimes, and
- (iii) to encourage States/UTs to effectively implement the Victim Compensation Schemes (VCS) notified by them under the provisions of section 357A of Cr.P.C. and continue financial support to victims

of various crimes especially sexual offences including rape, acid attacks, crime against children, human trafficking etc. including women victims of cross border firing.

(b): The minimum compensation award for the victims under CVCF scheme is at Annexure. The guidelines of the Central Victim Compensation Fund (CVCF) Scheme have been circulated among all the States/UTs and are available at the website of Ministry of Home Affairs viz <http://mha.nic.in>.

Minimum compensation for the victims under CVCF scheme

Sl. No.	Description of Injures / loss	Minimum Amount of Compensation
1	Acid attack	Rs. 3 lakhs
2	Rape	Rs. 3 lakhs
3	Physical abuse of minor	Rs. 2 lakhs
4	Rehabilitation of victim of Human Trafficking	Rs. 1 lakh
5	Sexual assault (Excluding rape)	Rs. 50,000/-
6	Death	Rs. 2 lakhs
7	Permanent Disability (80% or more)	Rs. 2 lakhs
8	Partial Disability (40% to 80%)	Rs. 1 lakh
9	Burns affecting greater than 25% of the body (excluding Acid Attack cases)	Rs. 2 lakhs
10	Loss of foetus	Rs. 50,000/-
11	Loss of fertility	Rs. 1.5 lakhs
12	Women victims of cross border firing: (a) Death or Permanent Disability (80% or more) (b) Partial Disability (40% to 80%)	Rs. 2 lakhs Rs. 1 lakh

Note : If the victim is less than 14 years of age, the compensation shall be increased by 50% over the amount specified above.
